WP(C) No. 403 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

21.05.2015

As prayed for by Ms. R. Paul, learned counsel, list this matter after 2(two) weeks for filing of the rejoinder affidavit on the ground that, due to some personal difficulties, she could not file the rejoinder affidavit.

Accordingly, list this matter after 2(two) weeks for rejoinder affidavit and further order.

JUDGE

D. Nary

WP(C) No. 6 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

21.05.2015

Heard Mr. M.F. Qureshi, learned counsel who entered appearance today and submitted that, he has already filed the Vakalatnama with the Registry.

Mrs. S. Bhattacharjee, learned GA for the State seeks further 2(two) weeks' time to file the counter affidavit.

From office note dated 20.05.2015 it appears that, no steps has been taken to serve the notice upon the respondents No. 2, 3 and 4.

Petitioner's counsel is directed to take steps immediately.

List this matter after 2(two) weeks for service report against the respondents No. 2, 3 and 4, counter affidavit by the State counsel and for further order.

JUDGE

D. Nary

WP(C) No. 192 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

21.05.2015

None has appeared for and on behalf of the petitioner.

Mrs. S. Bhattacharjee, learned State counsel seeks further 2(two) weeks' time to file the counter affidavit on the ground that, Mr. K.P. Bhattacharjee, learned State counsel conducting this instant case is in bereavement.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 266 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

21.05.2015

Heard Mr. L. Byrsat, learned counsel appearing on behalf of the petitioner, who seeks further 2(two) weeks' time on the ground that the conducting counsel, Mr. M. Chanda could not come from Guwahati due to some personal difficulties.

Mr. A. Khan, learned counsel for the Union of India is present.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 281 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

21.05.2015

Heard Ms. Tanzing Yangkyi, learned counsel for the petitioner, who submits that, she intends to file the rejoinder affidavit.

Mrs. S. Bhattacharjee, learned State counsel is present and submitted that, she has already filed additional documents by way of additional affidavit.

List this matter after 2(two) weeks for rejoinder affidavit and further order.

JUDGE

D. Nary

WP(C) No. 282 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

21.05.2015

Petitioner's counsel is not present nor filed the rejoinder affidavit.

Counsel for the Union of India is represented by Mr. B. Dey, learned counsel.

List this matter after 2(two) weeks for rejoinder affidavit if any and further order.

JUDGE

D. Nary

WP(C) No. 369 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

21.05.2015

Heard Ms. L. Kharbuli, learned counsel who informed the court that Mr. S. Dey, learned counsel for the petitioner is on sanctioned leaved.

Mrs. S. Bhattacharjee, learned State counsel is present. She also seeks further time to argue the matter on the ground that the conducting counsel, Mr. K.P. Bhattacharjee is in bereavement.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary